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3. IRP is directed to handover the charge of all the assets of the Company alongwith the books of accounts, etc. to the Corporate Debtor. CIRP initiated against the Corporate Debtor vide our order dated 25.10.2019 is hereby closed. All stakeholders may be informed accordingly. Corporate Debtor is free from the rigors of CIRP. IRP is fully discharged of his duties.
4. File be consigned to records.

Sd/-  
**RAJESH SHARMA**  
Member (Technical)

Sd/-  
**SUCHITRA KANUPARTHI**  
Member (Judicial)